

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

STARRED QUESTION NO:168

ANSWERED ON:10.12.2008

COMMONWEALTH GAMES

Adsul Shri Anandrao Vithoba;Mollah Shri Hannan

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the present status of the preparations for the Commonwealth Games, 2010 in Delhi, project-wise;
- (b) whether the work related to the construction/development of sports infrastructure projects for these Games is progressing as per schedule;
- (c) if not, the reasons therefore and the steps taken by the Government in this regard;
- (d) details of the schemes for providing training/coaching to the players for the Games;
- (e) whether some voluntary associations working in the field have been engaged in this regard; and
- (f) if so, the details of the associations engaged along with the funds allocated for the purpose?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (DR. M.S. GILL)

(a) to (f): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 168 FOR ANSWER ON 10.12.2008 REGARDING COMMONWEALTH GAMES 2010 ASKED BY SHRI HANNAN MOLLAH AND SHRI ANANDRAO V. ADSUL.

(a) The work on all the major stadia for the Commonwealth Games has commenced and is progressing as per schedule.

The work at the Games Village, after obtaining all necessary clearances, is also proceeding as per schedule. The High Court had delivered a judgement on 3rd November, 2008, on a public interest litigation filed by Shri Rajendra Singh & others raising certain environmental issues related to the site of the Games Village. In this judgement, the court had directed for constitution of a Committee to undertake study about the construction from the point of view of its impact on the ecology and protection of Yamuna river and submit its report to the Court to enable the Court to pass further orders. This judgement has created an uncertainty among the developer and various stakeholders in the project. On a petition filed by the DDA against this judgement, the Supreme Court on 5th December, 2008 has stayed the operation of the judgement of the High Court.

A Scheme for preparation for the Indian Teams for Commonwealth Games has been approved, with the objective of maximizing the medal tally in the Games. This scheme is now under implementation.

The Cabinet has recently constituted a Group of Ministers to review the programme for augmentation of hotel accommodation in the context of the Commonwealth Games and also to deliberate on the modalities for the organization of the opening and closing ceremonies of the Commonwealth Games so that they showcase appropriately India's great civilization, its history, cultural diversity, varied art forms, music and dance.

(b & c): Yes, Sir. After obtaining the necessary regulatory clearances, the work on the Competition venues and most of the Training venues has commenced and is continuing apace. Time Lines, against monitorable parameters are being monitored, on a web-based monitoring system developed by the Ministry of Youth Affairs and Sports. The work on the major stadia is progressing as per schedule and will be completed well in time for the Games.

(d) The Government has approved a scheme titled 'Scheme for Preparation of Indian Teams for Commonwealth Games, 2010' costing Rs. 678 crore specifically designed to prepare Indian sportspersons for maximizing the medals tally in the CWG, 2010. Under this Scheme comprehensive and intensive training and exposure both in India and abroad will be provided to 1286 elite sportspersons (medal probables) of 18 sports disciplines with full scientific and medical back up facilities. The coaching/training camps for the selected athletes have commenced at the various centers for Sports Authority of India (SAI). Minister of State, Youth Affairs and Sports is himself visiting these Centres to review the training/coaching programmes.

(e) No, Sir.

(f) Does not arise.